HIGH COURT OF CHHATTISGARH, BILASPUR

Following shall be the Roster for High Court of Chhattisgarh, Bilaspur with effect from 11/02/2013, till further orders:-

DIVISION BENCHES

<u>Division Bench-I</u>
Comprising Hon'ble the Chief Justice & Hon'ble Mr.
Justice Pritinker Diwaker.

All Writ Appeals [Except Writ Appeals arising out of orders passed by Single Bench in Writ Petition, filed by the Judicial Officers and Court's Employees], All PIL Petitions, All Writ Petitions, All Habeas Corpus Petitions, All Tax Cases, All Company Appeals, All Criminal Appeals up to the year 2000, All First Appeals and All First Appeals (Miscellaneous), Specially ordered and tied-up matters.

(From 10:30 AM onwards)

<u>Division Bench-II</u> Comprising Hon'ble Mr. Justice Sunil Kumar Sinha & Hon'ble Mr. Justice Radhe Shyam Sharma.

All Criminal Matters [Except Criminal appeals up to the year 2000], All Writ Appeals arising out of orders passed by Single Bench in Writ Petition filed by the Judicial Officers and Court's Employees, Specially ordered and tied-up matters.

(From 10:30 AM onwards)

Contd...2.

Sd/-

HON'BLE THE CHIEF JUSTICE



SINGLE BENCHES

Single Bench-I of Hon'ble Mr. Justice Abhay Manohar Sapre

All Miscellaneous Appeals, Specially ordered and tied-up matters.

(From 10:30 AM onwards)

Single Bench-II of Hon'ble Mr. Justice Satish K. Agnihotri

All Writ Petitions Under Article 226 and/or 227 of Constitution of India Service matters up to the year 2004, All Writ Petitions under Article 226 and/or 227 of Constitution of India filed by the Judicial Officers of the State, All Company Petitions, Specially ordered and tied-up matters.

(From 10:30 AM onwards)

Single Bench-III of Hon'ble Mr. Justice T.P. Sharma

All Writ Petitions Under Article 226 and/or 227 of Constitution of India Other than service matters [Except Writ Petitions under Article 226 and/or 227 of Constitution of India arising out of proceedings of Civil Courts], Specially ordered and tied-up matters.

(From 10:30 AM onwards)

Single Bench-IV of Hon'ble Mr. Justice Nawal Kishore Agarwal.

All Civil Matters [Except Miscellaneous Appeals and Contempt Petitions], All Writ Petitions under Article 226 and/or 227 of Constitution of India arising out of proceedings of Civil Courts, All Arbitration Matters, Specially ordered and tied up Matters.

(From 10: 30 AM onwards)

Single Bench-V of Hon'ble Mr. Justice Rangnath Chandrakar

All Criminal Appeals (Final Hearing matters) from the year 2004 to 2005, Specially ordered and tied-up matters.

(From 10:30 AM onwards)

Single Bench-VI of Hon'ble Mr. Justice Prashant Kumar Mishra

All Writ Petitions Under Article 226 and/or 227 of Constitution of India Service matters from the year 2005 onwards [Except Writ Petitions under Article 226 and/or 227 of Constitution of India filed by the Judicial Officers of the State], Specially ordered and tied-up matters.

(From 10: 30 AM onwards)

Single Bench-VII of Hon'ble Mr. Justice Manindra Mohan Shrivastava

All Petitions Under Sections 438 & 439 of Criminal Procedure Code, All Contempt Petitions, Specially ordered and tied-up matters.

(From 10:30 AM onwards)

Single Bench-VIII of Hon'ble Mr. Justice G. Minhajuddin

All Criminal Matters (Except Criminal Appeals (Final Hearing matters) from the year 2004 to 2005 and Petitions Under Sections 438 & 439 of Criminal Procedure Code), Specially ordered and tied-up matters.

(From 10:30 AM onwards)

Note:- Priority will be given to old cases.

(Rajesh Shrivastava)

Additional Registrar (Judicial)

Sd/-

HON'BLE THE CHIEF JUSTICE